

GOVERNMENT OF INDIA  
MINISTRY OF MINORITY AFFAIRS

**LOK SABHA**

**UNSTARRED QUESTION NO. 1879**

ANSWERED ON 09.12.2021

**REPRESENTATION ABOUT CAA**

1879. SHRI DAYANIDHI MARAN:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government has conducted any analysis or received representation about the Citizenship (Amendment) Act [CAA] and if so, the details thereof;
- (b) whether the Government has received any representation about the opposition to the CAA by the minority communities of the country and if so, the details thereof;
- (c) whether the Government has conducted any programmes or held discussions to understand the position of the minority communities and civil society at large about the impact of the CAA and if so, the details thereof; and
- (d) whether the Government has any plans/proposals to repeal the CAA and if so, the details thereof?

**ANSWER**

THE MINISTER OF MINORITY AFFAIRS  
(SHRI MUKHTAR ABBAS NAQVI)

- (a) to (d): The Ministry of Home Affairs has informed that the Citizenship (Amendment) Act, 2019 (CAA) has been notified on 12.12.2019 and has come into force w.e.f. 10.01.2020.

The CAA facilitates grant of citizenship to migrants belonging to Hindu, Sikh, Buddhist, Jain, Parsi and Christian communities from Afghanistan, Bangladesh and Pakistan who have entered India on or before 31.12.2014 and who have been exempted by the Central Government by or under clause (c) of sub-section (2) of section 3 of the Passport (Entry into India) Act, 1920 or from the application of provisions of the Foreigners Act, 1946 or any rule/order made there under.

The Constitutional and legal validity of the CAA has been challenged in the Hon'ble Supreme Court of India vide Writ Petition (C) No.1470 of 2019 and other tagged Writ Petitions. The matter is sub-judice.

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